

HIGH COURT AT GOA (PANAJI)

SITTING LIST W.E.F. 3rd JANUARY 2019

| Sr. No. | Present sitting | Assignment |
|----------------|--|--|
| 1 | The Hon'ble Shri. Justice M. S. SONAK AND The Hon'ble Shri Justice PRITHVIRAJ K. CHAVAN Commercial Appellate Division Bench | For admission, hearing and order matters therein :- (A) All Civil Writ Petitions. (B) All Public Interest Litigations. (C) All other Civil work. (D) All Criminal Writ Petitions. (E) All Criminal Appeals. (F) All other Criminal work. |
| 2 | The Hon'ble Shri Justice C.V. BHADANG | For admission, hearing and order matters therein :- FROM MONDAY TO WEDNESDAY (A) All Criminal Appeals. (B) All Criminal Revision Applications. (C) All Appeals from Orders. (D) Bail and Anticipatory Bail Applications. ON THURSDAY AND FRIDAY (A) Civil Writ Petitions of even years. (B) First Appeals against order of M.A.C.T. (C) Matters pertaining to Land Acquisition. (D) Company and Arbitration Matters. |
| 3 | The Hon'ble Kum. Justice NUTAN D. SARDESSAI | For admission, hearing and order matters therein :- FROM MONDAY TO WEDNESDAY (A) Civil Writ Petitions of odd years. (B) First Appeals except assigned to Court No.2. (C) All Criminal Writ Petitions and Applications under Section 482 of Cr.P.C. (D) Criminal work not assigned to other Courts. ON THURSDAY AND FRIDAY (A) All Second Appeals (B) Civil work not assigned to other Courts. |

NOTE

- 1) All Courts would take up cases for final hearing including old cases pertaining to their assignment on every Thursday.
- 2) Matters / cases, wherein Apex Court had passed order for expeditious hearing / time bound hearing, be given priority. The matters of Senior Citizens would also be given priority.
- 3) The Criminal Appeals pending for more than five years in which the accused is/are in Jail, be given priority.
- 4) The **Hon'ble Shri Justice M. S. Sonak** is designated to be the Judge for appointment of Arbitrators in applications under Section 11 of the Arbitration and Conciliation Act, 1996.
- 5) The **Hon'ble Shri Justice C.V. BHADANG** is designated to hear and decide matters under the Companies Act, 1956 and Companies Act, 2013.
- 6) Contempt Petition (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie, if it were pending.
- 7) In respect of all Part-heard matters, those shall cease to be Part-heard after change in assignment. However, in case, a proposal for hearing of Part-heard matters is forwarded by concerned Bench/ Court, on the parties making such request, such proposal will be placed before the Hon'ble the Chief Justice. Only upon approval of such proposal by the Hon'ble the Chief Justice, such matters, will be assigned to concerned Bench / Court.

By order

Date : 21st December 2018
High Court, Appellate Side,
Bombay.

Sd/-
(Ajit N. Mare)
Registrar (Judl-I)

NOTICE

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court as also in the event of any Court passing an order for not placing the matter before the said Court and in the event of any Judge of the Division Bench passing such order and in respect of clubbing and placing of the matters pending before two Courts at the **High Court of Bombay at Goa - Panaji** at the request of parties-in-person or Advocates for clubbing and placing of such matters, the **Hon'ble The Chief Justice**, has been pleased to approve following **w.e.f. 3rd January 2019** :

A) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Shri Justice C.V. Bhadang** is allowed before the Court presided over by **Hon'ble Kum. Justice Nutan D. Sardesai** and Vice Versa.

B) In case one of the members of the Division Bench directs not to place a matter before him, the matter may be placed before the Division Bench consisting of **Hon'ble Shri Justice C.V. Bhadang** and another member of the Division Bench.

- (i) This would also include the matters in which any Division Bench passes an order, "Not to place any particular matter before a bench of which one of the Judges is a member" or a Hon'ble Single Judge passes an order, "Not before me" or "Remove from board", etc.
- (ii) The aforesaid directions shall be in force until the present assignment continues.
- (iii) In the event of any difficulty in giving effect to the aforesaid general directions, the matter be placed before the Hon'ble The Chief Justice for seeking appropriate directions.

High Court, Appellate Side
Bombay.

By order

Date : 21st December 2018

(Ajit N. Mare)
Registrar (Judl-I)